



**IN THE INCOME TAX APPELLATE TRIBUNAL
RANCHI BENCH, RANCHI**

(SMC)

BEFORE SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

ITA No.208/RAN/2023

Assessment Year:2014-15

Gajanand Bhalotia, Sonari,Jamshedpur, Jharkhand	Vs.	ACIT, Circle-1, Jamshedpur, C.H Area
PAN/GIR No. AAWPA5197N		
(Appellant)	..	(Respondent)

Assessee by : None (Submission filed)
Revenue by: Shri Khubchand T.Pandya, Sr.DR

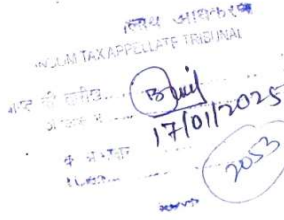
Date of Hearing: 20/01/2025
Date of Pronouncement: 24/01/2025

ORDER

1. At the outset the assessee for the above captioned appeal had filed the following petition which is self-explanatory in nature:

Date: 15/01/2025

From
Gajanand Bhalotia
43, C H Area North West,
Sonari, Jamshedpur,
Jharkhand - 831011



To
The Superintendent
Income tax Appellate Tribunal
1st Floor, Block-A, Shahdeo Tower,
(West Entrance), Peppa Compound,
Ranchi-834001

Dear Sir,

Re: Appeal No ITA 208/RAN/2023 Assessment Year 2014-15

Sub.: Vivad se Viswas 2024 PAN - AAWPA5197N

I am in receipt of a Letter dated 19 Dec 2024 in which my date of hearing is fixed on 20.01.2025.

In this connection i would like to state that I have filed Form 1 DTVSV 2024 vide Acknowledgement Number 727664040261124 dated 26.11.2024 which is attached herewith for your kind perusal and awaiting form No.2 from the Department.

Please accept this letter and do the needful.

Thanking You

Yours Faithfully

(GAJANAND BHALOTIA)

Enclosed

Form 1 DTVSV 2024

2. That as evident from the aforesaid petition the said assessee have intended to proceed for the Vivad se Vishwas Scheme of the Department which is extended up to 31st March, 2025 as the date of final application. Having placed on record such petition it is clear that the assessee is proceeding for Vivad Se Vishwas Scheme. Therefore, no purpose shall be served keeping the matter pending before the Tribunal since the assessee has taken recourse of settlement through the referred Scheme of the Department.

3. Accordingly, this matter is treated as withdrawn, hence dismissed as withdrawn by the assessee with the rider that in case the assessee fails to achieve a logical end regarding the matter through the Vivad Se Vishwas Scheme meaning thereby if he cannot get through the said Scheme in such a case as per permissible parameters of law he shall be able to apply for restoration of this appeal. The Ld. DR fairly conceded to the above. The captioned assessee has filed the said petition on record himself.

4. In the result the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 24/01/2025.

Sd/-
(Partha Sarathi Chaudhury)
JUDICIAL MEMBER

Ranchi;
S.S, SPS

Dated :- 24/01/2025

Copy of the Order forwarded to:

1. The Appellant:
Gajanand Bhalotia,
Sonari, Jamshedpur, Jharkhand
2. The Respondent: ACIT, Circle-1
Jamshedpur, C.H Area.

3. The CIT(A)- NFAC, Delhi
4. Pr.CIT,Ranchi
5. DR, ITAT,
6. Guard file.
//True Copy//

By order

Sr.Pvt.secretary
ITAT, Ranchi

		Date	Initial	
1.	Draft dictated on	20.01.2025		Sr.PS
2.	Draft placed before author			Sr.PS
3.	Draft proposed & placed before the second member			JM
4.	Draft discussed/approved by Second Member.			JM
5.	Approved Draft comes to the Sr.PS/PS			Sr.PS
6.	Kept for pronouncement on			Sr.PS
7.	File sent to the Bench Clerk			Sr.PS
8.	Date on which file goes to the OS			
9.	Date on which file goes to the SPS			
10.	Date of dispatch of Order.			